

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 130**  
**436/241-242/PB/2018**

**IN THE MATTER OF:**

**Manish J. Shah & Ors.**

....

**APPLICANT / PETITIONER**

**Vs**

**Salora International Ltd. & Ors.**

....

**RESPONDENT**

**SECTION:**

**Under Section 241-242**

**Order delivered on 03.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. P. Nagesh, Mr. Ashutosh Gupta, Mr. Gaurav  
Rana, Mr. Abhishek, Mr. Dhruv Gupta, Adv.  
Mr. Jayant Mehta, Mr. A. T. Patra, Mr. Gautam  
Khaitan, Adv. for R1 to 5.

For the Respondent(s):-

**ORDER**

Learned counsel for the respondents seeks and is granted three weeks' time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Mr. Mehta, learned counsel for the respondents No. 1 to 5 states that till the next date of hearing the sale of property in pursuance of the resolution dated 28.09.2018 shall not take place. Even otherwise there is no proposal as on date.

List for arguments on 12.02.2019.

---Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

---Sd---

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**